

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

(13)

PRINCIPAL BENCH: NEW DELHI

OA NO. 1926/91

DATE OF DECISION: 08.05.92.

K.P. PANDEY

...APPLICANT

VERSUS

UNION OF INDIA & OTHERS ... RESPONDENTS

CORAM:-

THE HON'BLE MR. P.K. KARTHA, VICE-CHAIRMAN (J)

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

FOR THE APPLICANT

SHRI RANGANATH SWAMI,
COUNSEL.

FOR THE RESPONDENTS

SHRI M.L. VERMA, COUNSEL.

1. Whether Reporters of Local Papers may be allowed to see the Judgement? *Ye*
2. To be referred to the Reporter or not? *MD*

I.K. RASGOTRA
(I.K. RASGOTRA)
MEMBER (A)

Ans
(P.K. KARTHA)
VICE-CHAIRMAN

8.5.92.

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(JUDGEMENT OF THE BENCH DELIVERED BY HON'BLE
MR. I.K. RASGOTRA, MEMBER (A))

In the present Original Application filed by Shri K.P. Pandey, under Section 19 of the Administrative Tribunals Act, 1985 he has prayed that the respondents be directed to allow the applicant to retain the government accommodation No.413, Sector-VII, R.K. Puram, New Delhi till final disposal of OA 2597/90 on payment of licence fee which is being paid by him till now. An interim order was passed by the Tribunal on 26.08.1991, directing the respondents to allow the applicant to stay in the Government quarter which is in his possession, subject to payment of licence fee, in accordance with the relevant rules. The said interim order was continued from time to time.

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decided on 8.5.1992,

Since in OA No. 2597/90, it has been held that Shri K.P. Pandey is entitled to be retained in service till the age of 60 years, the applicant herein is entitled to retain the Government accommodation on payment of ^{nominal} licence fee till he attains the age of superannuation, in accordance with F.R. 56(b). Ordered accordingly.

There will be no order as to costs.

S. K. R. S.
(I.K. RASGOTRA)

MEMBER(A) *8/5/92*

May 8, 1992.

answ 8/5/92
(P.K. KARTHA)
VICE-CHAIRMAN

SKK
040592